

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. (IB) No. 506/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28th November 2017, 10.30 A.M

Name of the Company	SREI Infrastructure Finance Limited -Vs- Resurgent Infratel Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

NEHA SOMANI,
Practising Company Secretary

Financial Creditor/
Applicant

Somani
28/11/2017

ORDER

Ld. Pr. CS for the financial creditor informed that in this matter order was passed on 21/11/2017 and the same was uploaded on 24/11/2017. Thereafter, Interim Resolution Professional (IRP) has issued public notice in the newspapers. After getting information of the order IRP has taken action for public announcement. Therefore, there is no need for any further order.

Jd

(Jinan K.R.)
Member (J)

Jd

(V.P.Singh)
Member (J)